

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 128  
**(IB)-168(PB)/2019**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Company Pvt. Ltd.

.... Applicant/petitioner

v.

Mehak Realtech Pvt. Ltd.

.... Respondent

**Under Section 7 of Insolvency & bankruptcy Code, 2016 (CIRP)**

**Order delivered on 08.12.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

Mr. Sanjay Bhatt, Ms. Niharika Sharma & Mr. Rahul Mendiratta, Advs. for the Resolution Professional

**ORDER**

Due to paucity of time, list the matter for hearing on  
**11.12.2020.**

- Sd

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

- Sd.

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**